सेंट्रल ट्रांसमिशन यूटिलिटी ऑफ इंडिया लिमिटेड
(पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड के स्वामित्व में)
(भारत सरकार का उद्यम)
CENTRAL TRANSMISSION UTILITY OF INDIA LTD.
(A wholly owned subsidiary of Power Grid Corporation of India Limited)
(A Government of India Enterprise)

**Ref. No.: CTU/IEGC/2nd_Amendment** **Date: 10.11.2026**

To,
The Secretary,
Central Electricity Regulatory Commission
7th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029

**Subject: CTUIL comments/suggestions on Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026.**

Respected Sir,

Hon'ble Commission vide public notice ref. No. L-1/265/2022/CERC dated at 21.09.2026 has invited comments/suggestions/objections from the stakeholders and interested persons on Draft CERC (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026.

In this regard, please find enclosed comments/suggestions of CTUIL on Draft CERC (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026.

Thanking you,

Yours sincerely,

10/11/2026

**Kamal Kumar Jain**
**Sr. General Manager**
**(Agreements & Regulatory)**

CTU Comments/Suggestions on draft CERC (Indian Electricity Grid Code) (Second Amendment) Regulations, 2026

| Regulation number | Existing Provision | New Provision | Changes suggested by CTUIL | Remarks |
|---|---|---|---|---|
| 2(1) | These regulations shall apply to: all users, State Load Despatch Centres, Renewable Energy Management Centres, Regional Load Despatch Centres, National Load Despatch Centre ,Central Transmission Utility, State Transmission Utilities, licensees, 4 Regional Power Committees, Settlement Nodal Agencies, Qualified Coordinating Agencies and Power Exchanges to the extent applicable. | - | These regulations shall apply to: all users, State Load Despatch Centres, Renewable Energy Management Centres, Regional Load Despatch Centres, National Load Despatch Centre including Regional and National CSMS/UNMS centres, Central Transmission Utility, State Transmission Utilities, licensees, 4 Regional Power Committees, Settlement Nodal Agencies, Qualified Coordinating Agencies and Power Exchanges to the extent applicable. | New suggestion<br>As per CEA tech standard 2020- clause no 19.1 |
| 3 | - | 22a. 'Central Hydro Generating Station' or 'CHGS' means the Central Generating Station based on hydro source | | |

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|---|---|---|---|---|
| | - | 29a. 'Congestion charge' means the supplementary charge levied on regional entity, when the net injection or net drawal of power in the inter-regional or intra-regional transmission links exceeds the Total Transfer Capability | | |
| | | 'CSMS (Centralized Supervision & Monitoring System)/UNMS(Unified Network Management System)' shall provide centralized supervision and monitoring of the communication networks in accordance with the CEA Technical Standards for Communication System. | | New suggestion<br>As per CEA tech standard 2020- clause no 19.1 |
| | | 'MDP'(Meter Data Processing) | | New suggestion<br>As per CEA tech standard 2020- clause no 19.1 |

| Regulation number | Existing Provision | New Provision | Changes suggested by CTUIL | Remarks |
|---|---|---|---|---|
| | 33. 'Control centre' includes NLDC or RLDC or REMC or SLDC or Area LDC or Sub-LDC or DISCOM LDC including main and backup Centres, as applicable. | - | 33. 'Control centre'includes NLDC or RLDC or Regional and National CSMS/UNMS or REMC or SLDC or Area LDC or Sub-LDC or DISCOM LDC including main and backup Centres, as applicable | New suggestion<br>As per CEA tech standard 2020- clause no 19.1 |
| | - | 35a. 'Default trigger date' (i) In case of non-payment of dues, shall be 75 days after the issue of respective account by the Regional Power Committee, and; (ii) In case of non-maintenance of the payment security mechanism, shall be the next bank working day after the payment security mechanism is due to be replenished but is not replenished | | |
| | - | 99a. Renewable Energy Implementing Agency" or 'REIA' shall have the | | |

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| | | same meaning as defined in the GNA Regulations | | |
| 11 | - | - | (4) The new communication equipment/ system shall be integrated in a full fledged manner with NMS system/ Centralized Supervision & Monitoring System (CSMS) i.e. Regional UNMS. | New suggestion<br>As per CEA tech standard 2020- clause no 19.1 |
| 27 | (1) A generating station or unit thereof or a transmission system or an element thereof or ESS may declare commercial operation as follows and inform CEA, the concerned RLDC and Central Transmission Utility, the concerned RPC and its beneficiaries: | (1) A generating station or unit thereof or a transmission system or an element thereof or ESS may declare commercial operation as follows and inform CEA, the concerned RLDC and Central Transmission Utility, the concerned RPC and its beneficiaries: | | |
| | (1-b) Hydro Generating Station<br>(i) The commercial operation date in the case of a unit of the hydro generating station including a pumped storage hydro generating station shall be | (1-b) Hydro Generating Station<br>(i) The commercial operation date in the case of a unit of the hydro generating station shall be the date declared by the generating station after | | |

| Regulation number | Existing Provision | New Provision | Changes suggested by CTUIL | Remarks |
|---|---|---|---|---|
| | the date declared by the generating station after after a successful trial run at MCR or de rated capacity as per sub-clause (b) of clause (2) of Regulation 22 of these regulations, as the case may be, and submission of a declaration as per clause (2) of Regulation 26 of these regulations.<br>(ii) In the case of the generating station, the COD of the last unit of the generating station shall be considered as the COD of the generating station. | after a successful trial run at MCR or de rated capacity as per sub-clause (b) of clause (2) of Regulation 22 of these regulations, as the case may be, and submission of a declaration as per clause (2) of Regulation 26 of these regulations.<br>(ii) In the case of the generating station, the COD of the last unit of the generating station shall be considered as the COD of the generating station.<br>(b-i) Pumped Storage Plant<br>(i) The commercial operation date in the case of a unit of the Pumped Storage Plant shall be the date declared by the Pumped Storage Plant after a successful trial run at MCR or de-rated capacity as per sub-clause (f) of clause (3) of Regulation 22 of these regulations, as the | | |

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| | | case may be, and submission of a declaration as per clause (2) of Regulation 26 of these regulations.<br>(ii) The COD of the last unit of the Plant shall be considered as the COD of the Plant. | | |
| | (1-d) Date of commercial operation in relation to a communication system or an element thereof shall mean the date declared by the transmission licensee from 0000 hours of which a communication system or element thereof shall be put into service after completion of the site acceptance test including transfer of voice and data to the respective control centres as certified by the respective Regional Load Despatch Centre. | - | (1-d) Date of commercial operation in relation to a communication system or an element thereof shall mean the date declared by the transmission licensee from 0000 hours of which a communication system or element thereof shall be put into service after completion of the site acceptance test including transfer of voice and data to the respective control centres and CSMS/UNMS integration as certified by the respective Regional Load Despatch Centre and CSMS/UNMS centre. | New suggestion<br><br>As per CEA tech standard 2020- clause no 19.1 |

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| | | | | |
| | (1-e) Generating Stations based on Wind and Solar resources; ESS and Hybrid Generating Station<br>(i) The commercial operation date in the case of units of a renewable generating station aggregating to 50 MW and above or such other limit as specified in clause (3) of Regulation 22 of these regulations, shall mean the date declared by the generating station after undergoing a successful trial run as per clause (3) of Regulation 22 of these regulations, submission of declaration as per clause (4) of Regulation 26 of these regulations, and subject to fulfilment of other conditions, if any, as per PPA. | (1-e) Generating Stations based on Wind and Solar resources; ESS and Hybrid Generating Station<br>(i) The commercial operation date in the case of units of a renewable generating station or ESS aggregating to 50 MW and above or such other limit as specified in clause (3) of Regulation 22 of these regulations, shall mean the date declared by the generating station or ESS after undergoing a successful trial run as per clause (3) of Regulation 22 of these regulations, submission of declaration as per clause (4) of Regulation 26 of these regulations,<br>Provided that in case the contract entered into by such generating station or ESS provides conditions | | |

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| | | other than provided for in these regulations , as prerequisite for achieving commercial operation of such generating station or ESS , the entity shall meet those conditions in terms of the contract prior to power supply under such contract, however such generating station or ESS shall declare commercial operation for the purpose of these regulations after successful trial run in terms of these Regulations. | | |
| 28 | (1) All entities, such as NLDC, RLDCs, SLDCs, CTU, STUs, RPCs, power exchanges, QCAs, SNAs, licensees, generating stations, and other grid connected entities shall at all times function in coordination to ensure integrity, stability and resilience of the grid and achieve economy and | - | (1) All entities, such as NLDC, RLDCs, National, Regional & State CSMS/UNMS, SLDCs, CTU, STUs, RPCs, power exchanges, QCAs, SNAs, licensees, generating stations, and other grid connected entities shall at all times function in coordination to ensure integrity, stability and | New suggestion<br><br>As per CEA tech standard 2020- clause no 19.1 |

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| | efficiency in the operation of power system. | | resilience of the grid and achieve economy and efficiency in the operation of power system and communication system. | |
| | (6) NLDC, RLDCs and SLDCs shall have qualified operating personnel manning the control room round the clock. | - | NLDC, RLDCs and SLDCs shall have qualified operating personnel manning the control room including CSMS/UNMS centre round the clock. | New suggestion<br><br>As per CEA tech standard 2020- clause no 19.7 |
| 39 | (d) RLDCs in consultation shall issue with NLDC shall issue procedures and formats for data collection of transmission and communication systems to carry out:<br>(i) Operational planning analysis,<br>(ii) Real-time monitoring,<br>(iii) Real-time assessments. | - | (d) RLDCs in consultation shall issue with NLDC shall issue procedures and formats for data collection of transmission and communication systems to carry out:<br>(i) Operational planning analysis,<br>(ii) Real-time monitoring,<br>(iii) Real-time assessments.<br>(iv) Continuous monitoring, supervision, and adequate real-time data availability through 24×7 manning for | New suggestion<br><br>As per CERC Communication Regulations, 2017. |

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| | | | ISTS communication System for quick fault detection and its restoration. | |
| 49 | (12-a) The CTU shall be responsible for procurement and installation of Interface Energy Meters (IEMs), at the cost of respective entity, at all the ISTS interface points, points of connections between the regional entities, cross border entities and other identified points for recording of actual active and reactive energy interchanged in each time-block through those points, and its operation and periodic calibration shall be done by the respective entity. CTU shall be responsible for replacement of faulty meters. | - | (12-a) The CTU shall be responsible for procurement and installation of Interface Energy Meters (IEMs), at the cost of respective entity, at all the ISTS interface points, points of connections between the regional entities, cross border entities and other identified points based on the metering scheme provided by the respective RLDC for recording of actual active and reactive energy interchanged in each time-block through those points, and its operation and periodic calibration shall be done by the respective entity. CTU shall be responsible for | New suggestion<br><br>As per Procurement and Installation of ISTS Interface Energy Meter (IEM/SEM) SoP approved through RPCs |

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| | | | replacement of faulty meters. | |
| | (12-e) Entities in whose premises the IEMs are installed shall be responsible for (i) monitoring the healthiness of the CT and PT inputs to the meters, (ii) taking weekly meter readings for the seven day period ending on the preceding Sunday 2400 hrs and transmitting them to the RLDC by Tuesday noon, in case such readings have not been transmitted through automatic remote meter reading (AMR) facility (iii) monitoring and ensuring that the time drift of IEM is within the limits as specified in CEA Metering Regulations 2006 and (iv) promptly intimating the changes in CT and PT ratio to RLDC . | - | (12-e) Entities in whose premises the IEMs are installed shall be responsible for (i) monitoring the healthiness of the CT and PT inputs to the meters, (ii) taking weekly meter readings for the seven day period ending on the preceding Sunday 2400 hrs and transmitting them to the RLDC by Tuesday noon, in case such readings have not been transmitted through automatic remote meter reading (AMR) facility (iii) monitoring and ensuring that the time drift of IEM is within the limits as specified in CEA Metering Regulations 2006 and (iv) promptly intimating the changes in CT and PT ratio to RLDC . In view of the above, the responsibility | New Suggestion<br><br>As specified in CEA Metering Regulations 2006 |

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| | | | for taking meter readings, maintaining the associated database, and verifying and furnishing metered data shall rest with the respective entity. Any investigation and rectification of meter discrepancies or failures, including the replacement of defective Interface Energy Meters (IEMs), shall also be undertaken by the respective entity. | |
| 49 | (12-f)RLDC shall, based on the IEM readings, compute time block wise actual net injection and drawal of regional entities and cross border entities within their control area: Provided that the computations done by RLDCs shall be open to all regional entities and cross border entities for a period | | RLDC shall, based on the IEM readings through AMR and MDP or otherwise, compute time block wise actual net injection and drawal of regional entities and cross border entities within their control area: Provided that the computations done by RLDCs shall be open to all regional entities and cross | New Suggestion<br><br>CEA, Technical Specifications for Interface Energy Meters (IEMs), Automatic Meter Reading (AMR) system, Meter Data Processing (MDP) System,2022 |

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| | of fifteen (15) days for checking and verification | | border entities for a period of fifteen (15) days for checking and verification. | |
| 49 | 12(h) RLDC shall forward the IEM readings and the implemented schedule to the concerned RPC on a weekly basis by each Thursday for the preceding seven days period ending on the preceding Sunday mid-night, to enable the latter to prepare and issue the various accounts such as Deviation Settlement Mechanism (DSM), reactive charges, congestion charges, ancillary services, SCED, heat rate compensation charges, and regional transmission deviation in accordance with relevant regulations and Annexure 7 of these regulations. | | RLDC shall forward the IEM readings received through AMR and MDP or otherwise and the implemented schedule to the concerned RPC on a weekly basis by each Thursday for the preceding seven days period ending on the preceding Sunday mid-night, to enable the latter to prepare and issue the various accounts such as Deviation Settlement Mechanism (DSM), reactive charges, congestion charges, ancillary services, SCED, heat rate compensation charges, and regional transmission deviation in accordance with relevant regulations and Annexure 7 of these regulations. | New Suggestion<br><br>CEA, Technical Specifications for Interface Energy Meters (IEMs), Automatic Meter Reading (AMR) system, Meter Data Processing (MDP) System,2022 |